

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 7115 of 2026

Prem Kumar Gurusamy : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated September 07, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated September 29, 2026, responded to the application filed by the appellant. The appellant filed an appeal dated September 29, 2026 (Reg. No. SEBIH/A/E/26/00367). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application, sought the following information:

“I seek the following information under the Right to Information Act 2005 concerning Pearls Green Forests Ltd PGF Ltd and the Special Committee headed by Honble Justice Vikramajit Sen Retd constituted pursuant to the directions of the Honble Supreme Court in Civil Appeal No 6572 of 2004 PGF Ltd and Others versus Union of India and Another.

Recent orders passed in proceedings relating to the Justice R M Lodha Committee in the PACL matter indicate that objections concerning immovable properties of PGF Ltd fall within the jurisdiction of the Justice Vikramajit Sen Committee and are required to be considered by the said Committee.

In this regard, kindly provide the following information available in your records.

Present Office Address: Please provide the current postal address and physical office address of the office authority secretariat or person presently functioning for or on behalf of the Justice Vikramajit Sen Committee in relation to PGF Ltd matters.

Official Contact Details Please provide the following details of the office or authority handling PGF Ltd related matters on behalf of the Justice Vikramjit Sen Committee: Postal address Telephone number Email address

Name and designation of the officer or person responsible for receiving communications representations or objections If the information requested is available with any other public authority, kindly transfer this application or the relevant portion thereof under the provisions of the Right to Information Act 2005 and inform me accordingly.

Kindly provide the information at the earliest as per the provisions of the Act.”

3. **Reply of the Respondent** – The respondent, in response to the application, provided the official contact details and address of the Office of Justice Vikramjit Sen. The respondent further informed that the name and designation of the officer or person responsible for receiving communications, representations, or objections on behalf of the Vikramjit Sen Committee is not available with SEBI.
4. **Ground of appeal** –On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.
5. I have perused the application and the response provided thereto. I note that the respondent has informed that name and contact details of person responsible for receiving communications, representations, or objections on behalf of the Vikramjit Sen Committee is not available with SEBI. I note that the respondent can only provide information that is available in the records. In this context, I note that the Hon’ble Supreme Court of India in *Central Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors* (Judgment dated August 9, 2011) held that “The RTI Act provides access to all information that is available and existing. This is clear from a combined reading of section 3 and the definitions of ‘information’ and ‘right to information’ under clauses (f) and (j) of section 2 of the Act. If a public authority has any information in the form of data or analysed data, or abstracts, or statistics, an applicant may access such information, subject to the exemptions in section 8 of the Act. But where the information sought is not a part of the record of a public authority, and where such information is not required to be maintained under any law or the rules or regulations of the public authority, the Act does not cast an obligation upon the public authority, to collect or collate such non-available information and then furnish it to an applicant.” Further, respondent had provided the official contact details and address of the Office of Justice Vikramjit Sen. Accordingly, I do not find any deficiency in the response of the respondent.

6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent.
The appeal is accordingly dismissed.

**RUCHI
CHOJER**

Digitally signed by
RUCHI CHOJER
Date: 2026.10.16
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RUCHI CHOJER

Place: Mumbai

Date: October 16, 2026

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**